

SCHEDULE II**[FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulation, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FASHION EQUATION PRIVATE LIMITED

SL.NO	PARTICULARS	DETAILS
1	Name of the Corporate Debtor	FASHION EQUATION PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	11.05.2017
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai, Tamilnadu
4	Corporate Identity No of the Corporate debtor	U74999TN2017PTC116486
5	Address of the registered office and principal office (if any) of the corporate debtor	Door No.6, Plot No.1, 1 st Cross Street, Lakshmi Nagar ,Porur, Chennai 600106.
6	Date of closure of Insolvency Resolution Process	24.10.2022
7	Liquidation commencement date of corporate debtor	24.07.2023
8	Name and registration number of the Insolvency Professional acting as Liquidator	SATYADEVI ALAMURI Regn No.IBBI/IPA-002/IP-N00071/2017-18/10205
9	Address and email of the liquidator as registered with the board	No.23, Lake Area, 3 rd Cross Street, Nungambakkam, Chennai 600034. Email regd with IBBI: satyadevifcs@gmail.com
10	Address and email to be used for correspondence with the liquidator	No.23, Lake Area, 1 st floor, 3 rd Cross Street, Nungambakkam, Chennai 600034. Correspondence Email id: cirp.fashionequation@gmail.com
11	Last date for submission of claims	23.08.2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Division I has vide IA No. 1377/CHE/2022 in CP No. CP/IB/323(CHE)/2021 ordered the commencement of liquidation of the FASHION EQUATION PRIVATE LIMITED on 24.07.2023 ,(Order uploaded on 31.07.2023) being date of passing of order of liquidation under section 33 of the code.

The stakeholders of FASHION EQUATION PRIVATE LIMITED, are hereby called upon to submit their claims with the proof on or before 23.08.2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with the proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Please note that in case a stakeholder does not submit its claims during the liquidation process , the claim submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy board of India (Insolvency Resolution Process for Corporate persons)Regulations, 2016,shall be deemed to be submitted under section 38.]

Sd/

Name and signature of Liquidator: SATYADEVI ALAMURI

Date and Place:31.07.2023 at Chennai

CS SATYADEVI ALAMURICOMPANY SECRETARY & INSOLVENCY PROFESSIONAL
C.P.NO.2307 / IBBI / IPA-002 / IP-N00071/2017-18/10205
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